NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

1. IA 3227/2023
IN
C.P. (IB)/3026(MB)2019

CORAM:

SHRI PRABHAT KUMAR
MEMBER (Technical)

SHRI KULDIP KUMAR KAREER
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **28.07.2023**

Name of the Party: The Janata Sahakari Bank Ltd.
Vs.
M/S. Beton Concrete Products Pvt. Ltd.

Section 7 of Insolvency and Bankruptcy Code, 2016, Rule 11 of NCLT, 2016

ORDER

1. Ms. Surekha Yadav a/w Mr. Avinash R. Khanolkar, Ld. Counsel for the Liquidator present.
2. **IA-3227/2023**: This is an Application filed under Regulation 15 of Insolvency & Bankruptcy Board of India (Liquidation Process) Regulation, 2016 by the Liquidator to place the progress report on record. The same is taken on record and IA is disposed of.

Sd/-
PRABHAT KUMAR
Member (Technical)

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)

/Dubey/